

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE CUM SPECIAL JUDGE  
(PC ACT)(CBI)ROUSE AVENUE COURT COMPLEX, NEW DELHI.**

No.F.3(4)/R.A.C.C/Labour Courts/2022/ 2710-2728-D

Dated, 26/5/22

At 05:16 PM

**Copy forwarded digitally for information to:-**

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Principal District & Sessions Judge (HQs), Tis Hazari Court, New Delhi.

**Copy forwarded digitally for information and necessary action to:-**

1. Sh. Mukesh Kumar, Ld. Presiding Officer, Labour Court-01, RACC, New Delhi.
2. Sh. Sanatan Prasad, Ld. Presiding Officer, Labour Court-05, RACC, New Delhi.
3. The Ld. Officer In-charge, Facilitation and Computer Branch, Rouse Avenue Court Complex, New Delhi.
4. The Ahlmads/Asstt. Ahlmads of the transferor/transferee Courts shall ensure that the lists of assigned cases be displayed outside the Court Rooms and public at large be notified and the files be sent to the transferee Court immediately so as to avoid any inconvenience to the lawyers and litigants. Ahlmad/Asstt. Ahlmads of the transferor Courts are also directed to provide the lists of assigned cases to the In-charge Computer Branch, Rouse Avenue Court Complex well in time and the In-charge, Computer Branch shall ensure that the same is uploaded on the website of Delhi District Court. Besides the above cases mentioned in the order, if there is any connected matter(s) left over the same be also sent to the transferee court along with the main case(s).
5. The P.S. to the Ld. Principal District & Sessions Judge-cum-Spl. Judge (PC Act)(CBI), RACC, New Delhi.
6. The Website Committee, Tis Hazari Courts, Delhi for uploading on the official website.
7. In-charge R & I with the instructions to paste the same in the Bar Rooms, RACC, New Delhi.
8. The Hony. Secretary, Delhi High Court Bar Association, Tis Hazari/Rouse Avenue/ New Delhi/Shahdara/ Rohini/Dwarka Courts and Saket Courts Bar Associations, Delhi/ New Delhi.



**(Vinay Kumar Gupta)**

Principal District & Sessions Judge  
-cum-Spl. Judge(PC Act)(CBI)  
Rouse Avenue Court Complex  
New Delhi.

4381-R  
23-5-22

(10)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE COMMISSIONER (LABOUR)  
5, SHAM NATH MARG, DELHI-110054

F.No. Addl.LC (II)/Misc/2012/Lab/2022/Part file/ 2577-2579

Dated:- 19/05/2022

964-5  
24/5/22

ORDER

1. Whereas, Ld. Officiating Pr. District & Sessions Judge, Rouse Avenue Court Complex vide letter dated 22.04.2022 has requested to transfer the Case LIR No. 1771 /2017 titled as Pappu Jha Vs. M/s Mohan Overseas Pvt. Ltd. which is pending in the Court of Ld. Sh. Sanatan Prasad POLC-05 to some other Court;
2. And whereas, the request of Ld. Officiating Pr. District & Sessions Judge, has been considered and the case mentioned in para 1 above, may be transferred to the Court of Ld. Presiding Officer Sh. Mukesh Kumar;
3. Now, therefore, in exercise of powers conferred by section 33 B of Industrial Disputes Act, 1947(XIV of 1947) read with Government of India, Ministry of Labour Notification no. S-11011/2/75-DK(IA) dated 14<sup>th</sup> April 1975 and for the reasons stated above, the Industrial Dispute mentioned in para-1 is withdrawn from the POLC-05 presided over by Ld. Sh. Sanatan Prasad and the same is transferred to Labour Court presided over by Ld. Sh. Mukesh Kumar POLC- 01;
4. It is further directed that the transferee Industrial Tribunal shall proceed with the transferred proceeding from the stage at which they stood at the time of transfer.

These issues with the approval of Pr. Secretary (Labour).

(S.C. Yadav)  
Additional Labour Commissioner

**Copy to:**

1. Ld. Pr. officiating District & Sessions Judge, Rouse Avenue Court complex, New Delhi-110001.
2. Ld. Sh. Mukesh Kumar POLC-01 Room No. , Rouse Avenue Court complex, New Delhi-110001.
3. Ld. Sh. Sanatan Prasad , POLC-05, Rouse Avenue Court Complex, New Delhi- 110001.

Mailed to Judicial Branch

Com 23/05/2022  
PDESJ/RADC  
23/5/2022